

BIR SINHA): I beg to lay on the Table—

(1) A copy of the Annual Report (Part II) of the Registrar of News Papers for India on Press in India, 1971.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report. [Placed in Library. See No. LT-4300/73].

COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTION

TWENTY-THIRD REPORT

SHRI RAMAVATAR SHASTRI (Patna): I beg to present the twenty-third Report of the Committee on Private Members' Bill and Resolutions.

BUSINESS ADVISORY COMMITTEE

TWENTY-FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 27th February, 1973."

MR. SPEAKER: The question is:

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on 27th February, 1973."

The motion was adopted

RE: BUSINESS OF THE HOUSE

MR. SPEAKER: We shall take up item No. 7, namely the Statutory Resolution on Andhra Pradesh after lunch. The Railway Minister will come forward with a statement at 4.15 p.m.

श्री अटल बिहारी वाजपेयी (ग्वालियर):
4-30 बजे आप ऐजेंडें करेंगे। फिर हमें पूछने का टाइम कब मिलेगा ?

13 hrs.

SHRI S. M. BANERJEE, (Kanpur): You better accept our calling-attention notice

MR. SPEAKER: Then, the Railway Minister should come at four o'clock. Will this be please conveyed to him?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I shall do so.

SHRI S. M. BANERJEE: Kindly accept our calling-attention-notice.

MR. SPEAKER: If you like, I think it is much better that I accept the call attention notice and you have it tomorrow

SHRI INDRAJIT GUPTA (Aligarh): You can accept the call attention and he can make the statement today; let questions be asked tomorrow.

MR. SPEAKER: He will come at 4 O'clock. We adjourn for lunch now to reassemble at 2. p. m.

13.01 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair].

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I have given notice about a serious thing that has come to our attention. The Modi Flour Mill was raided and two persons were arrested under the Essential Commodities Act; there were two charges against them. After they made contribution to a political party, they were allowed....

MR. DEPUTY-SPEAKER: Order please.

SHRI JYOTIRMOY BOSU: These Modis are the close relative of Surajmal Modi. It is a serious matter

MR. DEPUTY-SPEAKER: Order please. There should be some way of raising it; there are ways of drawing the attention of the House. If you had written that would be considered by the Speaker; I cannot tell you offhand what happened to it

SHRI JYOTIRMOY BOSU: Why do you not ask them to make a statement if they have taken a political donation

SHRI S. M. BANERJEE (Kondur): I am sure you must have read in the newspapers today, *Hindustan Times* and others that that Pav panel's proposals may cost Rs. 200 crores

MR. DEPUTY-SPEAKER: You have raised it in the morning

SHRI S. M. BANERJEE: Whatever has appeared in the newspapers seems to be correct. It means the Press knows it. I should like the Government to make a statement if the Pay Commission had finalised its recommendations and submitted the report. It is leaked out to the Press. Are we not concerned? Parliament is being reduced to nothing....

MR. DEPUTY-SPEAKER: You raised it in the morning; you have raised it again; they have heard it and it should be enough now.

14.06 hrs

STATUTORY RESOLUTION RE:
PROCLAMATION IN RELATION TO
THE STATE OF ANDHRA PRADESH

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI K. C. PANT): Sir, I beg to move:

"That this House approves the Proclamation issued by the President on the 18th of January, 1973 under article 356 of the Constitution in relation to the State of Andhra Pradesh".

On 17th January, 1973, the Governor, Andhra Pradesh, reported to the President that the Chief Minister, Shri P. V. Narasimharao tendered the resignation of himself and his colleague in the Council of Ministers. The resignations were accepted by the Governor. Keeping in view the relative strength of the various political parties in the State Legislative Assembly, the Governor came to the conclusion that it would not be possible for a leader of any opposition party to form an alternative Government and the Governor recommended that the State should be brought under the President's rule as contemplated under article 356 of the Constitution. The Governor further recommended that during the period of President's rule the Legislative Assembly may not be dissolved but only kept suspended. The Proclamation under article 356 was made by the President on the 18th January on the basis of the recommendations of the Governor.

Sir, the Governor in his report which has been placed on the Table of the House had recommended that